NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI RAVICHANDRAN RAMASAMY**
HON'BLE MEMBER (TECHNICAL)

SHRI. JYOTI KUMAR TRIPATHI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IB)/ 23/ KOB/2024
SECTION	SEC. 7 IBC.
NAME OF PARTIES	KERALA STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD V/S KUMARAKOM AQUA SERENE PRIVATE LIMITED
PETITIONERS ADVOCATE/ PROFESSIONAL	AKHIL SURESH
RESPONDENTS ADVOCATE/ PROFESSIONAL	SHINU J PILLAI, SUJA S, MARIYA RAJAN, VINAYAK MOHANDAS,NESMEL DIVAN, SWETHA ELIZABETH SABOR

16th JULY 2024

O R D E R

CP(IB)/ 23/ KOB/2024

Learned Counsel, Mr. Akhil Suresh appears on behalf of the Petitioner/Financial Creditor through virtual mode. Learned Counsel, Mr. Shinu J Pillai appears on behalf of the Corporate Debtor through virtual mode.

Reply filed by the Corporate Debtor is on record. However, Counsel appearing for the Petitioner submits that he has not received the copy of the reply affidavit. Counsel for the Respondent is directed to serve the copy of the reply affidavit through the e-mail ID provided by the Petitioner's Counsel during the course of the day.

Rejoinder, if any shall be filed within a period of ten days from today. Copy of the same shall be served on the other side.

List this matter for further consideration on **02.08.2024.**

Sd /- **Sd /-**

RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)

JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)